

Filing of FIR by SBI against loan defaulter

1888. SHRI ARVIND KUMAR SINGH:

SHRI PRABHAT JHA:

Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question 188 dated 6 August, 2013 in Rajya Sabha and state:

(a) the reasons for not fixing responsibility for missing of complaint of FIR by SBI dated 26 April, 2013;

(b) whether Government is aware that FIR No. 486/2013 has been filed on basis of reminder to missing complaint without factual content and allegations deliberately in connivance with bank officials, fraudsters and State police, making it unfactual and quashable by court;

(c) if so, the reasons therefor;

(d) if not, how FIR has been filed on basis of reminder only;

(e) whether responsibility would be fixed in this regard and FIR would be amended/re-filed with proper content and allegations; and

(f) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (f) The information is being collected and would be laid on the Table of the House.

Dubious investment schemes by real estate companies

1889. SHRIMATI KUSUM RAI:

SHRI ALOK TIWARI:

SHRI PRABHAT JHA:

SHRI ARVIND KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has received complaints against real estate companies in the country for forgeries and dubious investment schemes during last one year;

(b) if so, the details thereof, State-wise;

(c) the details of the cases which are being probed by SEBI and Enforcement Directorate at present, State-wise; and